

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 5/TT/2023**

**Subject** Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Asset-1 i.e. 02 number of 220 kV bays at Alipurduar Sub-station

And

Petition for determination of transmission tariff from COD to 31.3.2024 for transmission Asset-2:  $\pm 800$  kV 3000 MW HVDC Pole-III and LILO of Bishwanath Chariali–Agra HVDC line for parallel operation of the HVDC station at Alipurduar and Earth electrode station and Earth Electrode line at Alipurduar and Agra end and  $\pm 800$  kV 3000 MW HVDC Pole-IV at Alipurduar and Agra, Asset-3: LILO of Bongaigaon-Binaguri (Siliguri) 400 kV D/C line (quad), LILO of Birpara-Salakati 220 kV D/C line, 315 MVA 400/220 kV ICT-I&II and 125 MVA 400 kV Bus Reactor-I & II alongwith associated bays at Alipurduar HVDC station and Asset-4: 400 kV D/C Alipurduar-Punatsangchung along with associated bays at Alipurduar Sub-station under “Transmission system for development of Pooling Station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR”

**Date of Hearing** 27.2.2024

**Coram** Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

**Petitioner** Power Grid Corporation of India Limited

**Respondents** West Bengal State Electricity Distribution Company Limited and others

**Parties Present** Ms. Swapna Seshadri, Advocate, PGCIL  
Ms. Sneha, Advocate, PGCIL  
Shri. Utkarsh Singh, Advocate, PGCIL  
Ms. Rohini Prasad, Advocate, BSPHCL  
Shri. Anup Kashyap, Advocate, BSPHCL  
Ms. Shweta Sharma, Advocate, WBSETCL  
Shri. Mohit K Mudgel, Advocate, BRPL & BYPL  
Shri. Anup Jain, Advocate, MSEDCL  
Shri. Vyom Chaturvedi, Advocate, MSEDCL  
Shri Mohd. Moshin, PGCIL  
Shri Mukesh Bhakar, PGCIL  
Ms. Ashita Chauhan, PGCIL  
Shri. Amar Shankar, PHPA-1, Bhutan



## Record of Proceedings

PGCIL has filed the instant petition for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for **Asset-1**: 02 Nos. of 220 kV bays at Alipurduar Sub-station and for determination of transmission Tariff from 31.03.2019 / proposed COD to 31.3.2024 for **Asset-2**:  $\pm 800$  kV 3000MW HVDC Pole-III and LILO of Bishwanath Chariali-Agra HVDC line for parallel operation of the HVDC station at Alipurduar and Earth electrode station and Earth Electrode line at Alipurduar and Agra end and  $\pm 800$  kV 3000MW HVDC Pole-IV at Alipurduar and Agra, **Asset-3**: LILO of Bongaigaon-Binaguri (Siliguri) 400 kV D/c line (quad), LILO of Birpara-Salakati 220 kV D/C line, 315MVA 400/220kV ICT-I & II and 125MVA 400 kV Bus Reactor-I & II alongwith associated bays at Alipurduar HVDC station and **Asset-4**: 400 kV D/C Alipurduar-Punatsangchung along with associated bays at Alipurduar Sub-station under "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR".

2. The learned counsel for the Petitioner made detailed submissions on time over-run (about 54 months) mainly due to land acquisition, forest clearance and RoW issues in respect of Asset-4 and prayed for condonation of delay in execution of the asset. Information as directed vide RoP dated 30.12.2023 has been filed vide affidavit dated 12.1.2024. The Petitioner has filed separate rejoinders to the replies received from MPPMCL, BSHPCL, BRPL and MSEDCL.

3. The learned counsel for the WBSETCL submitted that in respect of Asset-1 covered under the instant petition, WBSETCL has filed an Appeal before the APTEL against the Commission's order dated 28.2.2022 in Petition No. 193/TT/2019 wherein the APTEL has issued Notice to the parties and the matter is scheduled for hearing by the APTEL on 2.3.2024. However, as on date, there is no stay on the Commission's order.

4. The learned counsel for the BSHPCL submitted that they have filed the reply in the matter with regard to time over-run and cost over-run in case of Asset-4 and Petitioner has filed rejoinder to the reply of BSHPCL. She submitted that the Petitioner may be directed to file supporting documents for 54 months of time over-run.

5. The learned counsels for BRPL and MSEDCL submitted that they have already filed their reply in the matter and the same may be taken into consideration.

6. After hearing the parties, the Commission directed the Petitioner to submit the following information on an affidavit by 11.3.2024 with a copy to the Respondents.

- a. L2 network/PERT chart indicating important activities, including planned date and actual date substantiating it with appropriate documents
- b. Justification of capital cost claimed.
- c. Details of LD recovered / to be recovered / to be adjusted from each of the vendors on account of delay in execution of works and the action taken in terms of the contract.

7. The Commission permitted the parties to file their written submissions, if any, by 17.3.2024

8. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

